BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No.805/2024

Amit Kumar Singh ....Applicant

Versus

State of UP ....Respondent

INDEX

S.NO	PARTICULARS	PAGE NO.
1.	A true copy of the Survey inspection report dated 24.09.2024 with photographs taken is annexed here as **ANNEXURE 1**	1 - 14
2.	A true copy of the written statement provided by Mrs. Kunti Devi is annexed herewith as **ANNEXURE 2**	15 - 16
3.	A true copy of Lekhpal's report and the viewpoint map are annexed here as **ANNEXURE 3** and **ANNEXURE 4**, respectively	17 - 19
4.	A true copy of the certificate issued by the village head, also signed by other villagers, is annexed here as **ANNEXURE 5**	20 - 21

THROUGH

Priyanka

PRIYANKA SWAMI
Advocate
Counsel for STATE OF U.P.
F- 13, Ground Floor, Jangpura Extension,
New Delhi- 110014

Date: 30.09.2024

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No.805/2024

Amit Kumar Singh ....Applicant

Versus

State of UP & ors. ....Respondent

REPLY ON BEHALF OF DISTRICT MAGISTRATE, AYODHYA IN COMPLIANCE WITH THE ORDER DATED 23.08.2024

I Chandra Vijay Singh s/o Sh. Ram Kishan Manik aged about 38 years, posted as District Magistrate, Ayodhya, Uttar Pradesh, do hereby solemnly affirm and state an oath as under.

1. That is in compliance with the order dated 23.08.2024, a compliance report is being filed before this Hon'ble National Green Tribunal as directed in the order -

"1. his Original Application under Section 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act. 2010") has been registered in exercise of suo moto jurisdiction in view of lavw laid down by Supreme Court in Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401 on a letter petition dated 22.10.2023, sent by Amit Kumar

Singh, son of late Vindhya Singh, resident of *village Jigna Majre ,Police Station Rudoli, District Ayodhya.*

2. Complainant has said that there is a land bearing plot Gata No.595, area 1.062 and Gata No.633, area 0.2020 hectare in the name of complainant's mother Kunti Devi at village Sarainasir, Tehsil Rudoli, District Ayodhya, wherein agriculture activities are carried on by the complainant. On 17. 10,2023 found that on the aforesaid agriculture land some mining Mafias i.e., Rakesh Kumar Jaiswal and Saroj Jaiswal sons of Feru Lal Jaiswal resident of village Mirpurkanta, Tehsil Sohawal, District Ayodhya are constructing a road in the mist of the land for transportation of mineral illegally mined by them and thereby causing damage to standing crop but no action has been taken by concemed authorities.

3. In our vicw a substantial question relating to environment due to implementation of enactment mentioncd in Schedule Iof NGT Act, 2010 has arisen but before taking any further action in the matter we find it appropriate to have the facts verified by obtaining a Factual Report from concemed authoritics.

4. We accordingly constitute a Joint Commiltce comprising District Magistrate, Ayodhya and Utar Pradesh Pollution Control Board.

S. District Magistrate, Ayodhya shall be the Nodal Agency for coordination and complianceofthis order. submit a Factuai 6. Above Committee shallvisit thc sitc, collect information and Report within one month.

7. List For Further Consideration 03.10.2024"

2. That it is respectfully submitted that the relevant to state herein that, in compliance with the order dated 23.08.2024, passed in Original Application No. 805/2024, titled *Amit Kumar Singh vs. State of Uttar Pradesh*, before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, the land in question, specifically land parcels identified as Gata No. 595 and Gata No. 633, situated in Village Sarayanasir, Tehsil Rudauli, District Ayodhya, was subject to a village survey inspection report.
3. That it is pertinent to mention here that the site in question, comprising land plots Gata No. 595 and Gata No. 633, was inspected by the nominated members of the Joint Investigation Committee, constituted pursuant to the order dated 23.08.2024, passed in Original Application No. 805/2024, titled *Amit Kumar Singh vs. State of Uttar Pradesh*, by the Hon'ble National Green Tribunal, Principal Bench, New Delhi. A survey inspection of Village Sarayanasir, Tehsil Rudauli, District Ayodhya, was conducted on 24.09.2024. A true copy of the Survey inspection report dated 24.09.2024 with photographs is annexed here as **ANNEXURE 1**
4. That it is pertinent to mention here that it is important to note that during the inspection, the following individuals were present: Regional Lekhpal Mr

Nakkhed Bharti, Mr Durgesh Kumar Jaiswal as the representative of the mining lease holder Mr Santosh Kumar Jaiswal, Mrs Kunti Devi as the representative of the complainant Mr Amit Kumar Singh, as well as the village head of Sarayanasir, Tehsil Rudauli, District Ayodhya, and his representative Mr Mohammad Danish, along with other local villagers.

5. That it is respectfully submitted that during the inspection/survey, Mrs. Kunti Devi, the mother of the complainant, Shri Amit Kumar Singh, who was present at the site, submitted a written statement wherein she informed that her son, Amit Kumar Singh, is been residing in Panipat for the past two to three months due to employment-related reasons. She further stated that no complaint has been filed by her son before the Hon'ble NGT and that no road has been forcibly constructed on her land parcels, Gata No. 595 and Gata No. 633, located in Village Sarayanasir, Tehsil Rudauli, District Ayodhya. A true copy of the written statement provided by Mrs. Kunti Devi is annexed herewith as **ANNEXURE 2**

6. That it is respectfully submitted that during the inspection/survey, the land parcels in question, Gata No. 595 and Gata No. 633, situated in Village Sarayanasir, Tehsil Rudauli, District Ayodhya, were inspected by the Regional Accountant, Mr. Nakachhed Bharti, who was present at the site. Upon inspection, it was observed that both land parcels were waterlogged,

and no mining activity was found in the surrounding area. During the inspection, a report and a viewpoint map were prepared on-site by the Regional Accountant. A true copy of Lekhpal's report and the viewpoint map are annexed here as **ANNEXURE 3** and **ANNEXURE 4**, respectively.

7. That it is respectfully submitted that the mining lease holder, Mr Santosh Kumar Jaiswal, residing at C/102/578, Mohaddipur Prabhatgali, Pargana Haveli, Tehsil Sadar, District Gorakhpur, has been granted a mining lease for Gata No. 2 in Village Sarayanasir and Barai, Tehsil Rudauli, District Ayodhya, for the purpose of ordinary sand mining, with an approved extraction capacity of 50,000 cubic meters per year and a leased area of 2.5 hectares. Environmental clearance for the project has been issued by the State Level Environment Impact Assessment Authority, Gomti Nagar, Lucknow, Uttar Pradesh. Additionally, the Uttar Pradesh State Pollution Control Board (UPPCB) has granted consent to operate, as per reference number188491/UPPCB/Faizabad(UPPCB)/CTO/Both/AYODHYA/2023 dated 01.08.2023, with the validity of the consent extending until 31.12.2024.

8. That it is respectfully submitted that during the inspection/survey, it was communicated in writing by the village head of Village Sarayanasir, Tehsil Rudauli, District Ayodhya, along with several villagers present at the site,

that land parcels Gata No. 595 and Gata No. 633, situated in the aforementioned village, have not been forcibly acquired by any individual, and no path or road has been constructed, either in the past or present. A true copy of the certificate issued by the village head, also signed by other villagers, is annexed here as **ANNEXURE 5**

9. That it is evident from the aforementioned facts that the complainant, Mr. Amit Kumar Singh, or his mother, Mrs. Kunti Devi, had legally purchased the land parcels identified as Gata No. 595 and Gata No. 633.

10. Thereforet the fact of the complain has been verified and is been found to be false and devoid of merits and the Hon'ble Tribunal may take this on record and in case of any further directions the deponent is highly obliged to direct with the courts orders.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

i. That the said complaint is baseless of merits and should be dismissed
ii. Pass any such other order as may deem fit.

THROUGH

Priyanka

PRIYANKA SWAMI
Advocate
Counsel for STATE OF U.P.
F- 13, Ground Floor, Jangpura Extension,
New Delhi- 110014

Date:30.09.2024

N.S.AFFIXED Rs.10/

NOTARY
Saket Kishor
H.O. Ayodhya
54 (18) 2021
Exp. Date
GOVT OF U.P. (INDIA)

Proforma Affidavit Attached

P.T.O.

30/2/24 4297 [redacted] 1- स्टाम्प

[redacted] की चतुर्थ विक्रय हित: जिलाधिकारी - अयो0 धाम

[redacted] पक्षीय वि0

स्वयं विक्रेता का नाम-अखिल कुमार ता0बं0-26/215

विक्री का [redacted] अयोध्या

[redacted] की अवधि 01.04.24 से 31.03.25 तक

हस्ताक्षर

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No.805/2024

Amit Kumar Singh ....Applicant

Versus

State of UP ....Respondent

AFFIDAVIT

Affidavit of **Sh. Chandra Vijay Singh** aged about 38 years s/o Sh. Ram Kishan Manik presently posted as District Magistrate, Ayodhya, Uttar Pradesh having an office at Collectorate, Ayodhya, Uttar Pradesh.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.

2. That the accompanying report has been drafted by our counsel upon my instructions.

3. That the contents of the accompanying report are true and correct, the knowledge has been derived from official records and nothing material has been concealed therefrom.

NOTARY Saket Kishor H.O. Ayodhya 24 (1) 2001 Exp. Date 2 GOVT OF U.P. (INDIA)

DEPONENT

Identified by me.

Chandra Vijay Singh.
Deponent
Identified by N. P. Singh Adv.
Sworn and Verified before me
NOTARY
30.7.24

VERIFICATION:-

Verified at Ayodhya on this 30th day of Sept., 2024 that the contents of the above Affidavit are true and correct to the best of my knowledge and based on the official records of the Respondent. No part of it is false and nothing material has been concealed therefrom.

NOTARY
Saket Kishor
H.O. Ayodhya
5/11/8V 2001
Exp. Date.....
GOVT OF U.P. (INDIA)

Chandra Vijay Singh.
Deponent
Identified by. N.B. Singh Adv
Sworn and Verified before me
NOTARY
30.9.24

DEPONENT

Identified by me -
N.B. Singh Adv

Anx- 1

विषय–मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 संख्या–805/2024 अमित कुमार सिंह बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 23.08.2024 के अनुपालन के सम्बन्ध में प्रश्नगत स्थल भू–खण्ड गाटा संख्या–595 एवं गाटा संख्या–633, ग्राम– सरायनासिर, तहसील– रुदौली, जनपद– अयोध्या की सर्वेक्षण /निरीक्षण आख्या।

उपरोक्त विषयक मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 संख्या–805/2024 अमित कुमार सिंह बनाम स्टेट ऑफ यू0पी0 में दिनांक 23.08.2024 को आदेश पारित किये गये हैं, मा0 एन0जी0टी0 द्वारा पारित आदेश निम्नवत् है–

"1. his Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered in exercise of suo-moto jurisdiction in view of law laid down by Supreme Court in Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401 on a letter petition dated 22.10.2023, sent by Amit Kumar Singh, son of late Vindhya Singh, resident of village Jigna Majre, Police Station Rudoli, District Ayodhya.

2. Complainant has said that there is a land bearing plot Gata No.595, area 1.062 and Gata No.633, area 0.2020 hectare in the name of complainant's mother Kunti Devi at village Sarainasir, Tehsil Rudoli, District Ayodhya, whereon agriculture activities are carried on by the complainant. On 17.10.2023 found that on the aforesaid agriculture land some mining Mafias i.e., Rakesh Kumar Jaiswal and Saroj Jaiswal sons of Feru Lal Jaiswal resident of village Mirpurkanta, Tehsil Sohawal, District Ayodhya are constructing a road in the mist of the land for transportation of mineral illegally mined by them and thereby causing damage to standing crop but no action has been taken by concerned authorities.

3. In our view a substantial question relating to environment due to implementation of enactment mentioned in Schedule I of NGT Act, 2010 has arisen but before taking any further action in the matter we find it appropriate to have the facts verified by obtaining a Factual Report from concerned authorities.

4. We accordingly constitute a Joint Committee comprising District Magistrate, Ayodhya and Uttar Pradesh Pollution Control Board.

5. District Magistrate, Ayodhya shall be the Nodal Agency for coordination and compliance of this order.

6. Above Committee shall visit the site, collect information and submit a Factual Report within one month.

7. List for further consideration on 03.10.2024"

मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 संख्या–805/2024 अमित कुमार सिंह बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 23.08.2024 द्वारा गठित संयुक्त जांच कमेटी के नामित सदस्यों द्वारा प्रश्नगत स्थल भू–खण्ड गाटा संख्या–595 एवं गाटा संख्या–633, ग्राम– सरायनासिर, तहसील– रुदौली, जनपद– अयोध्या का सर्वेक्षण /निरीक्षण दिनांक 24.09.2024 को किया गया। निरीक्षण के दौरान लिए गये फोटोग्राफ्स निम्नानुसार है–

निरीक्षण के समय क्षेत्रीय लेखपाल श्री नकछेद भारती, खनन पट्टा धारक श्री संतोष कुमार जायसवाल के प्रतिनिधि के रूप में श्री दुर्गेश कुमार जायसवाल, शिकायतकर्ता श्री अमित कुमार सिंह के प्रतिनिधि के रूप में उनकी माताजी श्रीमती कुन्ती देवी एवं ग्राम– सरायनासिर, तहसील– रूदौली, जनपद– अयोध्या के ग्राम प्रधान व उनके प्रतिनिधि मो0 दानिश तथा अन्य ग्रामवासी उपस्थित थे।

निरीक्षण/सर्वेक्षण के दौरान मौके पर उपस्थित शिकायतकर्ता श्री अमित कुमार सिंह की माताजी श्रीमती कुन्ती देवी द्वारा अपने लिखित बयान के माध्यम से अवगत कराया गया कि मेरा पुत्र अमित कुमार सिंह पिछले दो–तीन माह से पानीपत में रोजगार के सिलसिले में रह रहा है। मेरे पुत्र द्वारा मा0 एन0जी0जी0 में कोई शिकायत नहीं की गयी है। मेरे भू–खण्डों गाटा संख्या–595 एवं गाटा संख्या–633, ग्राम– सरायनासिर, तहसील– रूदौली, जनपद– अयोध्या में कोई रास्ता जबरन किसी के द्वारा नहीं बनाया गया है। श्रीमती कुन्ती देवी द्वारा दिये गये लिखित बयान की प्रति "संलग्नक –1" के रूप में संलग्न है।

निरीक्षण /सर्वेक्षण के दौरान मौके पर उपस्थित क्षेत्रीय लेखपाल श्री नकछेद भारती द्वारा प्रश्नगत स्थल भू–खण्ड गाटा संख्या–595 एवं गाटा संख्या–633, ग्राम– सरायनासिर, तहसील– रूदौली, जनपद– अयोध्या का निरीक्षण कराया गया। निरीक्षण के दौरान उक्त दोनों भू–खण्डों में जल भराव की स्थिति पायी गयी तथा आस–पास के क्षेत्र में कोई खनन कार्य होता हुआ नहीं पाया गया। निरीक्षण के दौरान मौके पर क्षेत्रीय लेखपाल द्वारा आख्या एवं नजरी नक्शा तैयार किया गया। क्षेत्रीय

लेखपाल की आख्या एवं नजरी नक्शा की प्रति क्रमशः "संलग्नक –2 एवं संलग्नक –3" के रूप में संलग्न है।

अवगत कराना है कि खनन पट्टा धारक श्री संतोष कुमार जागरवाल, सी/102/578, मोहद्दीपुर प्रभातगली, परगना– हवेली, तहसील– सदर, जनपद– गोरखपुर को ग्राम– सरायनासिर व परई, तहसील– रूदौली, जनपद– अयोध्या के गाटा संख्या– 2घ, 613, 1 व 2 से साधारण बालू खनन हेतु (50000मी^{3}/वर्ष एवं लीज्ड एरिया– 2.5 हेक्टेयर) "राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण, गोमती नगर, लखनऊ, उ0प्र0 द्वारा पर्यावरण स्वीकृति निर्गत है तथा राज्य प्रदूषण नियंत्रण बोर्ड के संदर्भ संख्या– 188491/ UPPCB/Faizabad(UPPCBRO)/CTO/ both/AYODHYA/2023 दिनांक 11.08.2023 द्वारा संचालनार्थ सहमति निर्गत है, जिसकी वैधता अवधि दिनांक 31.12.2024 तक है।

निरीक्षण/सर्वेक्षण के दौरान ग्राम– सरायनासिर, तहसील– रूदौली, जनपद– अयोध्या के ग्राम प्रधान एवं उपस्थित कुछ ग्रामवासियों द्वारा लिखित रूप में अवगत कराया गया कि उक्त ग्राम में स्थित भू–खण्ड गाटा संख्या–595 एवं गाटा संख्या–633 में जबरन किसी के द्वारा रास्ता नहीं बनाया गया है। पूर्व तथा वर्तमान समय में कोई रास्ता निर्मित नहीं है। ग्राम प्रधान द्वारा दिये प्रमाण पत्र जो अन्य ग्रामवासियों द्वारा भी हस्ताक्षरित है की प्रति "संलग्नक– 4" के रूप में संलग्न है।

उपरोक्त वर्णित तथ्यों से स्पष्ट है कि शिकायतकर्ता श्री अमित कुमार सिंह अथवा उनकी माताजी श्रीमती कुन्ती देवी द्वारा उनके भू–खण्ड गाटा संख्या–595 एवं गाटा संख्या–633, ग्राम– सरायनासिर, तहसील– रूदौली, जनपद– अयोध्या में जबरन रास्ता बनाये जाने के सम्बन्ध मा0 एन0जी0टी0 में कोई शिकायत नहीं की गयी है।

अतः उक्त परिप्रेक्ष्य में उक्त शिकायत निराधार एवं निक्षेपित/निरस्त करने योग्य है।

लेखपाल, तहसील– रूदौली, अयोध्या	तहसीलदार, तहसील– रूदौली, अयोध्या	उपजिलाधिकारी, तहसील– रूदौली, अयोध्या	क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अयोध्या	अपर जिलाधिकारी (वि0/रा0), अयोध्या

19

बयान

संलग्नक - 2
ANX-2

मैं कुन्ती देवी पत्नी स्व० विशाल प्रसाद सिंह, उम्र - लगभग - 68 वर्ष निवासी - सुंजेना, मजरा - सरायनाधिर, तहसील - दनौली, जनपद - सोनभद्र बयान लिखा कि मेरे पुत्र अखिल कुमार सिंह द्वारा मे० एस० डी० डी० आई० दिल्ली को कोई शिकायत नहीं की गई है। मेरा पुत्र अखिल कुमार सिंह पिछले दो-तीन माह लगभग से पानीपत में रोजगार के सिलसिले में रह रहा है। मेरे नाम ग्राम - सरायनाधिर में भूमि गाटा सं० 545, 633 है। मेरी भूमि में वर्तमान समय में कोई रास्ता मौके पर नहीं है, पहले भी नहीं था। वर्तमान में दोनों भूखण्डों में पानी भरा है। मेरे द्वारा भी कोई शिकायत नहीं की गई है, न ही हमें कोई शिकायत है। मेरे दोनों भूखण्डों में कोई रास्ता जबरन किसी के द्वारा नहीं बनाया गया है। लिखा।

बयान सुनकर तस्दीक

समक्ष

जादल सिंह

जादल सिंह s/o श्री शिवबहादुर सिंह
नि० ग्राम - बरई, तहसील - दनौली
पहचान मेरी के बाद

बयान मेरे समक्ष
अंकित हुए।

M/s

तहसीलदार
दनौली
24/09/24

बयान

मैं कुन्ती देवी पत्नी स्व0 विद्या प्रसाद सिंह, उम्र लगभग 68 वर्ष, निवासी–मुंजेहना, मजरा–सरायनासिर, तहसील–रूदौली, जनपद–अयोध्या बयान किया कि मेरे पुत्र अमित कुमार सिंह द्वारा मा0 एन.जी.टी. नई दिल्ली को कोई शिकायत नही की गयी है। मेरा पुत्र अमित कुमार सिंह पिछले दो–तीन माह लगभग से पानीपत में रोजगार के सिलसिले में रह रहा है। मेरे नाम ग्राम सरायनासिर में भूमि गाटा संख्या 595, 633 है। मेरी भूमि में वर्तमान समय में कोई रास्ता मौके पर नही है, पहले भी नही था। वर्तमान में दोनो भूखण्डों में पानी भरा है। मेरे द्वारा भी कोई शिकायत नही की गयी है, न ही हमें कोई शिकायत है। मेरे दोनो भूखण्डों में कोई रास्ता जबरन किसी के द्वारा नही बनाया गया है।

बयान सुनकर तस्दीक किया।

नि0अ0 कुन्ती देवी

समक्ष

हस्ताक्षर अपठनीय
बादल सिंह पुत्र शिव बहादुर सिंह
नि0ग्राम बरई तहसील रूदौली,
बयानकर्ती के दामाद

बयान मेरे समक्ष अंकित हुये।

हस्ताक्षर अपठनीय
तहसीलदार
रूदौली
24 / 09 / 2024

संलग्नक - 3
Anx - 3

निवेदन

सादर अवगत कराना है कि ग्राम सराय साहिर परगना व तह
देवली जनपद - अजमेर की गाटा सं० 595/1062, 637/0.402 के
बीचों बीच कुम्हीडेवी वाली विघा बसाद सिंह के नाम संकलनीय भूमि दर्ज है जिसमें
अधिवक्ता है जिसका मौके का स्वामित्व उक्त खसरा विभाग बोर्ड के अधिकारी
ने तहसीलदार मांडेवर की उपस्थिति में खतेदारिया एवं अन्य ग्रामीण जनता
के समक्ष किया गया। मौके पर दोनों तरफ जल भराव से आच्छादित
कार्यों कई वर्षों से रास्ता नहीं है। न, ही किसी के द्वारा रास्ता निर्मित
किया गया है। साल में गेंहूँ की फसल उगती है।

अतः आवेदक द्वारा में सादर प्रेषित है।

24/7/2024

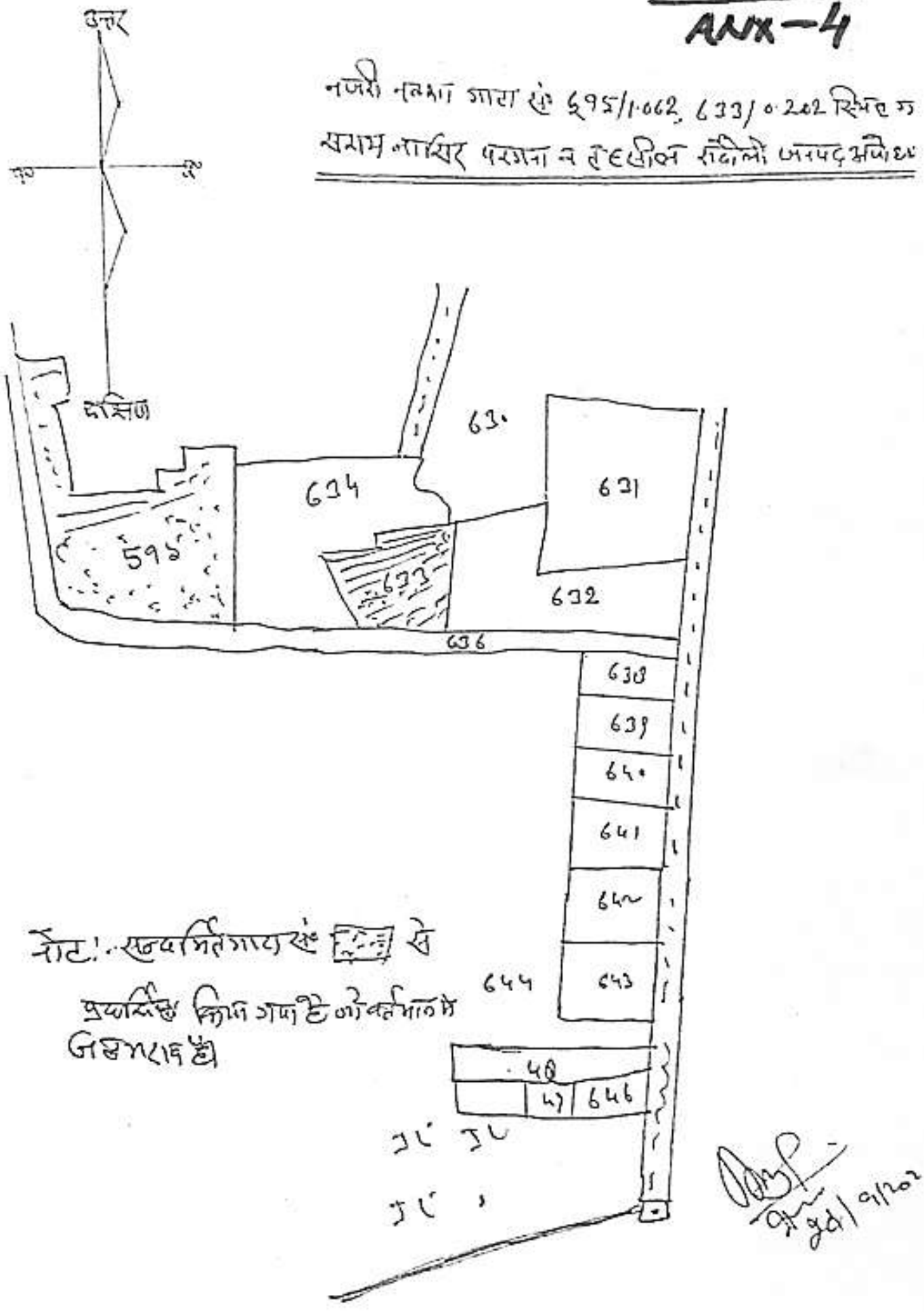
महोदय,

सादर अवगत कराना है कि ग्राम सरायनासिर परगना व तह0 रूदौली जनपद–अयोध्या की गाटा संख्या 595/1.062, 633/0.202हे0 श्रीमती कुन्ती देवी पत्नी विद्या प्रसाद सिंह के नाम संक्रमणीय भूमि दर्ज खतौनी अभिलेख है। जिसका भौतिक सत्यापन उ0प्र0 प्रदूषण नियन्त्रण बोर्ड के अधिकारी एवं तहसीलदार महोदय की उपस्थिति में खातेदारिया एवं अन्य ग्रामीण जनता के समक्ष किया गया। मौके पर दोनो नम्बरान जल भराव से अच्छादित है। काफी कई वर्षो से रास्ता नही है। न ही किसी के द्वारा रास्ता निर्मित किया गया है। साथ में नजरी नक्शा संलग्न है।

अतः आख्या सेवा में सादर प्रेषित है।

हस्ताक्षर अपठनीय
क्षेत्रीय लेखपाल
24/09/2024

संलग्नक-4
ANX-4



नजरी नक्शा गाटा सं 595/1.062, 633/0.202 स्थित ग्रा
समाम नासिर परगना व तहसील सदौलो जनपद अलीग

नोट:- खण्डवर्णित गाटा सं [redacted] से
प्रदर्शित किया गया है जो वर्तमान में
जलमग्न है।

संलग्नक - 5
ANX-5

प्रमाणित किया जाता है कि ग्राम - गरायनाथा तहसील - रूदौली जनपद - अयोध्या के नाम भूमि गाटा संख्या 595 व 632 उन्नी देवी पत्नी स्व. विद्याप्रसाद के नाम है। इनके दोनों भूखण्डों के पास कोई रास्ता नहीं चल रहा है। वर्तमान समय में इन दोनों भूखण्डों में पानी भरा हुआ है। उन्नी देवी के उक्त भूखण्डों में रास्ता जबरन किसी के द्वारा नहीं बनाया गया है। पूर्व में तथा वर्तमान समय में कोई रास्ते का निर्माण नहीं है। न ही किसी के द्वारा प्राइवेट रास्ता बनाया गया है।

Samarjeet
कमलेश कुमार
Dharm Kishor Singh
धर्मेन्द्र सिंह

ग्राम पंचायत-बौरी
प्रधान
ग्रा.प.-बौरी जनपद-अयोध्या

ग्राम पंचायत अधिकारी/सचिव
राज कबू
समस्त निवासी गण ग्राम-गरायनाथा
तहसील रूदौली जनपद अयोध्या
24/09/2024

24.9.2024

7/25

प्रमाणित किया जाता है कि ग्राम सराय नासिर तहसील रूदौली जनपद अयोध्या के नाम भूमि गाटा संख्या 595 व 633 कुन्ती देवी पत्नी स्व0 विद्या प्रसाद के नाम है। इनके दोनो भूखण्डों के पास कोई रास्ता नही चल रहा है। वर्तमान समय में इन दोनो भूखण्डों में पानी भरा हुआ है। कुन्ती देवी के उक्त भूखण्डों में रास्ता जबरन किसी के द्वारा नही बनाया गया है। पूर्व में तथा वर्तमान समय में कोई रास्ते का निर्मित नही है। न ही किसी के द्वारा प्राइवेट रास्ता बनाया गया है।

हस्ताक्षर अपठनीय, हस्ताक्षर अपठनीय
समरजीत कमलेश कुमार

हस्ताक्षर अपठनीय मो0दानिश
हस्ताक्षर अपठनीय राज बाबू
हस्ताक्षर अपठनीय धर्म किशन सिंह
समस्त निवासी गण ग्राम–सराय नासिर
तहसील रूदौली जनपद अयोध्या
24/09/2024

हस्ताक्षर अपठनीय शबनम
सील मोहर
ग्राम प्रधान खैरी
24/09/2024